

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (C) No(s). 2530/2026

[Arising out of impugned final judgment and order dated 25-09-2025 in RERAA No. 97/2025 passed by the High Court of Judicature at Allahabad, Lucknow Bench]

UTTAR PRADESH STATE INDUSTRIAL
DEVELOPMENT AUTHORITY

Petitioner(s)

VERSUS

AMBUJA PANDEY

Respondent(s)

FOR ADMISSION

With

SLP(C) No(s). 3998/2026
.....FOR ADMISSION

WITH
SLP(C) No. 4088/2026 (XI)
FOR ADMISSION

SLP(C) No. 4039/2026 (XI)
FOR ADMISSION

SLP(C) No. 4085/2026 (XI)
FOR ADMISSION

SLP(C) No. 3768/2026 (XI)
FOR ADMISSION

Diary No(s). 74423/2025 (XI)
FOR ADMISSION

IA No. 31196/2026 - CONDONATION OF DELAY IN REFILING / CURING THE DEFECTS

SLP(C) No. 3991/2026 (XI)
FOR ADMISSION

SLP(C) No. 4132/2026 (XI)
FOR ADMISSION

Diary No(s). 75182/2025 (XI)
FOR ADMISSION

IA No. 30673/2026 - CONDONATION OF DELAY IN REFILING / CURING THE

DEFECTS

SLP(CIVIL) Diary No(s). 69484/2025

IA No. 20714/2026 - APPROPRIATE ORDERS/DIRECTIONS

IA No. 19687/2026 - CONDONATION OF DELAY IN REILING / CURING THE DEFECTS

IA No. 19685/2026 - EXEMPTION FROM FILING O.T.

SLP(C) No. 3205/2026 (XI)
FOR ADMISSION

SLP(C) No. 3268/2026 (XI)
FOR ADMISSION

SLP(C) No. 3383/2026 (XI)
FOR ADMISSION

SLP(C) No. 3377/2026 (XI)
FOR ADMISSION

SLP(C) No. 4245/2026 (XI)
FOR ADMISSION and I.R.

SLP(C) No(s). 3668/2026

SLP(C) No. 3781/2026 (XI)
FOR ADMISSION

SLP(C) No. 3599/2026 (XI)
FOR ADMISSION

SLP(C) No. 3881/2026 (XI)
FOR ADMISSION

SLP(C) No. 3997/2026 (XI)
FOR ADMISSION

SLP(C) No. 3884/2026 (XI)
FOR ADMISSION

SLP(C) No. 3862/2026 (XI)
FOR ADMISSION

SLP(C) No(s). 3753/2026

Date : 02-02-2026 This petition was called on for hearing today.

**CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ALOK ARADHE**

**For Petitioner(s) :Mr. Tushar Mehta, Solicitor General
Mr. Ankit Agarwal, AOR**

Mr. Koustubh Desai, Adv.
Mr. Digvijay Dam, Adv.
Ms. Medha Pushkarna, Adv.
Mr. Nasadiya Singh, Adv.
Mr. Madhav Goel, Adv.

For Respondent(s) :Mr. Amit Pai, Adv.
Mr. Nitesh Ranjan, AOR
Ms. Avantika Chaudhary, Adv.
Mr. Parijat Chandan, Adv.
Mr. Deepak Dwivedi, Adv.

Mr. Nitesh Ranjan, AOR

Mr. Ratish Kumar Sharma, AOR
Mr. Nirmal Kishore, Adv.
Mr. Umesh Dubey, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Delay in refiling condoned.
2. Issue notice.
3. Mr. Tushar Mehtra, learned Solicitor General submits that there is no written agreement as provided under Section 13 of the Real Estate (Regulation and Development) Act, 2016, interest cannot be paid with effect from March, 2017.
4. Pending disposal of the Special Leave Petitions, there shall be stay of the order impugned, subject to petitioner(s) paying the amount refundable calculated from the year 2022, instead of March, 2017 as directed.
5. Respondents may file their counter affidavit within three weeks from today. List the matters after six weeks.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
ASSISTANT REGISTRAR